

ITEM NO.52

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4446/2017
(Arising out of impugned final judgment and order dated 27-10-2015
in CMWP No. 777/2015 passed by the High Court of Judicature at
Allahabad)

STATE OF UP & ORS.

Petitioner(s)

VERSUS

BHARTI AIRTEL LTD & ANR.

Respondent(s)

(IA No. 1/2016 - CONDONATION OF DELAY IN FILING)

Date : 27-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. R. K. Raizada, Sr. Adv.
Mr. Ankit, Adv.
Mr. Bhakti Vardhan Singh, AOR

For Respondent(s) Mr. Kumar Visalaksh, Adv.
Mr. Udit Jain, Adv.
Mr. Abhishek Vikas, AOR

Mr. Ajay Aggarwal, Adv. (V.C.)
Mr. Rajan Narain, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned
counsel for the petitioners for filing rejoinder
affidavit, the matter is adjourned for four weeks.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)